

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.2924
TO BE ANSWERED ON 2ND DECEMBER, 2016**

E-HEALTH

2924. SHRI B. VINOD KUMAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has any plans to set up an e-health authority for standardisation and protection of health data and medical information and to ensure confidentiality of patients privacy;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): Yes. National e-Health Authority is being set up as a statutory body for promotion/adoption of e-Health standards, to enforce privacy & security measures for electronic health data, and to regulate storage & exchange of Electronic Health Records.

A draft legislation regarding Electronic Health Data, Privacy and Security covering comprehensive legal framework to protect 'e-health data' of an 'individual' including setting of National e-health Authority as an enforcing nodal body is being prepared by Ministry of Health and Family Welfare.

(c): Does not arise.